

**SHRI P. VENKATASUBBAIAH :** Sir, this Bill had to be brought forward before this House to meet a very extraordinary situation. It is not a pleasure to bring his sort of Bill. But in the country, certain subversive forces overtly and covertly, with the help and encouragement from abroad, are creating such conditions that our integrity and sovereignty are being threatened. Only to meet such a situation, we had to bring this Bill before the House.

We are as much zealous as the Opposition Parties are in protecting and defending the legitimate trade union rights and activities. It is not our intention to trample upon the legitimate trade union rights. I may assure you another thing which I have said earlier. This Act will be very sparingly used. It is not the intention of the Government to have any vendetta towards any political Party. I will make an appeal to the Opposition especially, to the Left Front parties. I have got great regard for them, as a matter of fact. For Heaven's sake, in order to spite the face, don't out the nose. Please help to mobilise the secular forces in the country and do not yourself align yourself with obscurantist forces, with the forces which preach regionalism and separatism. I may sincerely appeal to you that you should appreciate the action that is being taken in this regard.

In this Bill, the judicial processes are being adhered to. Nothing has been done to circumvent them, as I have explained earlier. The appeal lies to the Supreme Court. As a matter of fact, the *in-camera* trial has to be held because the witnesses are to be protected. The situation is grave, and you know what has happened in Punjab and in other places,

So, I would only appeal to my hon. friends to cooperate with the Government so that the disruptive forces are put down effectively and the country

remains safe for democracy, secularism and socialism.

**SHRI INDRAJIT GUPTA (Basirhat):** Sir, I am sorry. We are not at all convinced by what he has said. Prof. Ranga has said correctly that this is a poison which they have to swallow, which is their duty. We refuse to swallow. We are protesting against this black Bill and walking out.

21.08 hrs.

*At this stage, Shri Indrajit Gupta and some other hon. Members left the House.*

**MR. CHAIRMAN :** Now, the question is :

“That the Bill be passed.”

*The motion was adopted.*

21.09 hrs.

**MR. CHAIRMAN :** I have to inform the House that the following wireless message dated 16th August, 1984, addressed to Speaker, Lok Sabha, by the Superintendent of Police, Madurai, Tamil Nadu, has been received today :—

“I have the honour to inform you that Shri George Fernandes, MP, was arrested on 16-8-1984 at 10.45 hours in B1 Madurai Central Police Station, Crime No. 1103/84 under section 151 Cr. P.C. while trying to picket Canara Bank, Kamarajar Salai, Madurai with his partymen.”

**Motion Re :** Twenty-sixth and twenty-seventh Reports of Commissioner for Scheduled Castes and Scheduled Tribes and First and Second Reports of Commission for Scheduled Castes and Scheduled Tribes :—

**MR. CHAIRMAN :** The House may take up further discussion on the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes.